

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 29.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 263/16	TP 113/17	Hearing	433(e)	Livingston India Pvt. Ltd., Vs AXISCADES Aerospace & Technologies Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	ARADHANAL. 080-4656-3000 Poovayya & Co.	FOR RESPONDENT	<i>Aradhana</i>

2. **K. SACHINDRA KARNATA FOR PETITIONER** *K. Sachindra Karnata*
Counsel for petitioner is present. Counsel for respondent is also present. Memo is filed along with copy of settlement agreement between the parties. Hence, the petitioner be permitted to withdraw the petition in view of settlement.

We have heard the counsel for petitioner as well the counsel for respondent. The counsel for respondent reported that settlement has been reached and the amount payable to the petitioner has been paid by the respondent. Therefore, they have no objection to allow the memo for withdrawal of the petition. Therefore, the memo is taken on record.

The petition is dismissed as settled vide separate orders.

[Signature]
MEMBER (J)

[Signature]
MEMBER (T)